

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 997
ANSWERED ON TUESDAY THE 03rd MAY, 2016**

CCI REPORT IN THE CASE NO. 107/2013

QUESTION

997. SHRI DILIPBHAI PANDYA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Director General (DG) has completed its investigations and submitted its report to Competition Commission of India (CCI) in Case No. 107/2013 filed in CI by Association of Third Party Administrators against the General Insurers (Public Sector) Association of India (GIPSA), public sector General Insurance Companies and Union of India;
- (b) if not, by when the report will be submitted;
- (c) if so, the outcome thereof; and
- (d) the action contemplated/taken by Government against these companies and their top level managers?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (d) The Director General, Competition Commission of India had submitted the main investigation report on 15.02.2015 and a supplementary investigation report on 15.06.2015 in Case No. 107/2013. The Commission, after considering the investigation reports, did not find any contravention of the provisions of the Competition Act, 2002 by the opposite parties and closed the matter under Section 26(6) of the Act vide order dated 04.01.2016.
